

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

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**LOK SABHA  
UNSTARRED QUESTION No.2828  
TO BE ANSWERED ON FRIDAY, AUGUST 3, 2018/Shravana 12, 1940 (Saka)**

**GST AMENDMENTS**

**2828. SHRI G. HARI:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has proposed as many as 46 amendments to the Goods and Services Tax (GST) laws – Central Goods and Services Tax, State Goods and Services Tax, Integrated Goods and Services Tax and Compensation of States Act and if so, the details thereof;
- (b) whether the Government has invited stakeholders comments on the draft proposals for amending GST laws by July 15, 2018; and
- (c) if so, the response received by the Government in this regard?

**MINISTER OF STATE FOR FINANCE  
(SHRI SHIV PRATAP SHUKLA)**

(a) Yes Sir. The Government has proposed around 46 amendments to the Goods and Services Tax (GST) laws viz., the Central Goods and Services Tax Act, 2017 along with the respective State Goods and Services Tax Act, 2017, Integrated Goods and Services Tax Act, 2017, Union Territory Goods and Services Tax Act, 2017 and GST (Compensation of States) Act, 2017. The details are placed on the Government's website [www.mygov.in](http://www.mygov.in) at the following link:

<https://www.mygov.in/groupissue/stakeholder-consultation-proposed-changes-gst-laws/>

(b) and (c) Yes Sir. The Government has invited comments from the stakeholders on the draft proposals for amending the GST laws by 15<sup>th</sup> July, 2018. A total of 1285 responses have been received on [www.mygov.in](http://www.mygov.in) portal till 15<sup>th</sup> July, 2018. Various representations on the proposed amendments have also been received from different trade and industry bodies, chambers of commerce and other stakeholders.

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